

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

No.OA 238 of 96

Date of order : 20.12.04

Present : Hon'ble Mr.Mukesh Kumar Gupta, Judicial Member
Hon'ble Mr.M.K.Mishra, Administrative Member

NIKHIL RANJAN DE & ORS.

VS

UNION OF INDIA & ORS.

For the applicants : Mr.S.K.Dutta, counsel

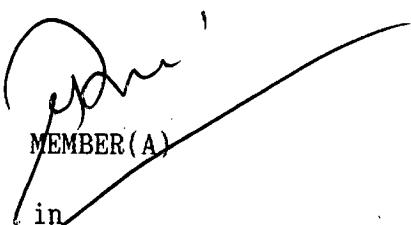
For the respondents: Ms.U.Sanyal, counsel

O R D E R (ORAL)

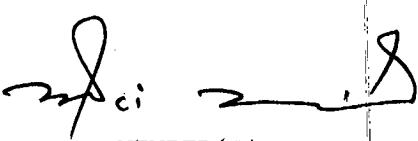
Mukesh Kumar Gupta, J.M.

Both sides agree that during the pendency of the present OA the respondents have reviewed the promotion made to the cadre of Chargeman Grade II and most of the applicants have been promoted on retrospective benefits with notional seniority. It is contended by Mr.S.K.Dutta, ld.counsel for the applicants that the promotion has not been reviewed vis-a-vis Lt.K.C.Dey, respondent No.4 who according to him joined Ordinance Factory, Dum Dum on his own. If the applicants have such a grievance they would be at liberty to make application/ representation to the competent authority who shall consider the same on merits.

2. Accordingly the OA is disposed of. No order as to costs.


MEMBER (A)

in


MEMBER (J)